

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-2699/96 with MA-2689/96

New Delhi this the 21st day of February, 1997. (6)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Sh. S.P. Biswas, Member(A)

S/Shri

1. Naresh Kumar, s/o Bhag Singh
2. Bir Singh, s/o Jasram Singh
3. Kundan Lal, s/o Durga Lal
4. Bahadur Singh, s/o Tara Chand
5. Sat Pal, s/o Nanak Chand
6. Rakesh Kumar, s/o Charan Singh
7. Manish Kumar, s/o Gopi Ram
8. Hemant Kumar, s/o Devi Datt Saini
9. Udhamp Singh, s/o Bahwar Singh
10. Mukesh Kumar, s/o John Lal
11. Harkesh Kumar, s/o Mohinder Kumar
12. Bhagwan, s/o Matu Ram
13. Prem Chand, s/o Amar Nath
14. K. Subramanian, s/o Venkatswamy
15. Rajesh Kumar, s/o Prem Chand
16. Om Prakash, s/o Nanu Ram
17. Ramesh Naik, s/o Soma Naik
18. O.P. Pandey, s/o P.L. Pandey
19. Rattan Singh, s/o Rasik Lal Singh
20. Raj Kamal, s/o Bahadur Singh
21. Madan Pal, s/o Deep Chand
22. Sanjeev Kumar, s/o Kishan Lal
23. Gian Singh, s/o Mata Din
24. Raju, s/o Sat Pal
25. Kameshwar Singh, s/o Ram Narain
26. Ram Suresh, s/o Putul Ram
27. Rishikesh, s/o Yad Ram
28. Rakesh Kumar Chaudhary, s/o Sitaram Chaudhary
29. Sobodh Kumar Pathak, s/o Gopal Krishan
30. Basant Kumar Pathak, s/o D.K. Pathak  
(all working as casual labourers,  
c/o AIR Hqrs., Vayu Bhavan,  
New Delhi-110 011) . . . . . Applicants

(Through Shri M.L. Chawla with Shri Lakhan Pal,  
Advocates)

Versus

Union of India,

1. Secretary  
Ministry of Defence, South Block  
New Delhi
2. Joint Secretary (Trg) & CAO  
Ministry of Defence
3. Camp Commandant  
Air Hqrs.  
Vayu Bhavan, Rafi Marg  
New Delhi . . . . . Respondents

(Through Shri V.S.R. Krishna, Advocate).

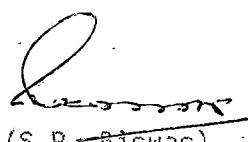
(7)

## ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C. (J)

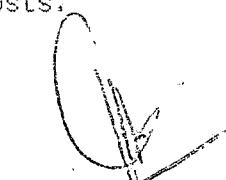
The present original application pertains to 30 casual labourers working with the third respondent. The applicants are claiming temporary status under the relevant rules as well as a restrained order from dis-engagement till their cases are considered as long as vacancies exist for engagement.

The learned counsel for the respondents says that the applicants had never made a representation and these issues could have been considered on their own. Let this application be treated as a representation, and liberty is given to the respondents to consider their grievances both for the purpose of confirmation and grant of temporary status under the rules as well as continued dis-engagement after the present term of engagement expires and if there is any available vacancy. They shall pass appropriate orders within six weeks from today and in the meantime any of the applicants are to be disengaged on any ground, the respondents shall approach again seeking modification of this order. With these directions, the O.A. is disposed of finally. No order as to costs.



(S.P. Biswas)

Member (A)



(Dr. Jose P. Verghese)

Vice-Chairman (J)

/vv/